

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A.284/99

(O.A.440 of 97)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.

Hon'ble Mr. B.P. Singh, Administrative Member.

PRADIP KR. BISWAS

- V E R S U S -

EASTERN RAILWAY

For the applicant : Mr. A.K. Mukhopadhyay, counsel.

For the respondents : Mr. P.K. Arora, counsel.

Heard on 10.6.99

Order on 10.6.99

O R D E R

D. Purkayastha, JM

Heard Id. counsel for the applicant who has filed this application for enhancement of his subsistence allowance from 50% to 70%. It is found that the applicant did not make any representation to the respondent authorities for considering his case of enhancement of subsistence allowance. But Id. counsel Mr. Mukhopadhyay on behalf of the applicant has served a notice upon the respondent authorities for consideration of enhancement of subsistence allowance of his client. We think, the applicant being a Govt. servant should apply to the respondent authorities for considering his case. But he did not. In view of the aforesaid circumstances, we find the application is not sustainable and he may approach the appropriate authority for appropriate order, if he thinks fit and proper. Respondents are directed to file reply to the O.A., as prayed for. M.A. is disposed of accordingly.

2. No order is passed as to costs.

Member (A)

Member (J)